

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
IB-49(ND)/2024

IN THE MATTER OF:

SWAMIH Investment Fund 1

.... Petitioner/Applicant

Vs.

Sandeep Jain

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 20.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Ms. Deeksha L. Kakar, Ms. Natasha Tuli, Ms.
Akansha Choudhary, Mr. Rashneet Singh, Advs.

For the Respondent : Mr. Rajat & Ms. Sakshi Kapoor, Advs.

ORDER

In compliance with the order dated 06.03.2024 the Applicant has filed a copy of the settlement agreement dated 05.03.2024 entered into between the parties.

In view of the settlement arrived at between the parties the cause of action in the matter doesn't survive.

The application is **disposed of** in terms of the settlement.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay